

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 4/81 SCHEDULED TO BE HELD ON 21.05.2013 BUT ACTUALLY HELD ON 13.06.2013.

The Meeting No. 4/81 of Norms Committee-II was held on 13.06.2013 for the licensing year 2013-14 under the Chairmanship of Shri Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

-	-	-
<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri S.K.Bhatnagar	MOS
3.	Shri K.K. Funda, Asst. Director	MSME

Further Shri Dayashankar, DDG(DS), DGFT, Convener was present in the meeting

1	Case No.: 6/18/81-ALC2/2012	Party Name:COTMAC ELECTRONICS (SURAT)PVT LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00362/AM13/	RLA File :52/24/040/00039/AM10/	Lic.No/Date:5210030053 18.03.2010	Defer Date: 02.07.2013
	Decision : The NC decided to remind the firm for furnish the information called by DIT vide there U.O. no. W-27(18)/2013-IPHW dated 30/04/2013. The case stands deferred and to be relisted on 02.07.2013 .			

2	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date: 02.07.2013
	Decision : The NC decided to remind the firm for furnish the information called by DIT vide there U.O. no. W-27(21)/2013-IPEMD dated 06/05/2013. The case stands deferred and to be relisted on 02.07.2013 .			

3

Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved
HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:
Decision : NC decided to ratify the adhoc norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 06/06/2013 as under:-			
Export Product		Import Item	
Description	Quantity in MT	Description	Quantity in MT
i) Pig Iron	49333.33	Iron ore pellets below 62.5%.	74000.00
ii) Billets	49333.33		
iii) HR coil	49333.33		
iv) CR Coil	49333.33		
v) GP Coil & Sheets/GC Sheets	49333.33		
R/A may take suitable consequential action accordingly.			

4	Case No.:38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date: 02.07.2013
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 02.07.2013 .			

5	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148	Defer Date:

		21.03.2011	02.07.2013
Decision : The committee observed that comments of DIT is awaited hence NC decided to send a reminder to DIT . The case stands deferred and to be relisted on 02.07.2013.			

6	Case No.: 63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date: 02.07.2013
	Decision : The committee observed that comments of DIT is awaited hence NC decided to send a reminder to DIT . The case stands deferred and to be relisted on 02.07.2013.			

7	Case No.: 4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date:
	Decision : NC decided to ratify the adhoc norms on net to net basis with accountability clause of above AA as per written comments of DIT vide U.O. No. W-27/19/2013-IPHW dated 02/05/2013.(copy enclosed) R/A may take suitable consequential action accordingly.			

8

Case No.:8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved																
HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date:																
Decision : NC decided to ratify the adhoc norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 06/06/2013 as under:-																			
<table><tr><th colspan="2">Export Product</th></tr><tr><th>Description</th><th>Quantity</th></tr><tr><td rowspan="3">Medium Carbon Ferro Manganese (Mn 75-80%) (By Alumino Thermic process)</td><td rowspan="3">1250 MT</td></tr><tr></tr><tr></tr></table>		Export Product		Description	Quantity	Medium Carbon Ferro Manganese (Mn 75-80%) (By Alumino Thermic process)	1250 MT	<table><tr><th colspan="2">Import Item</th></tr><tr><th>Description</th><th>Quantity</th></tr><tr><td>Manganese ore (Mn 48%)</td><td>1175 MT</td></tr><tr><td>Silico Manganese (Mn-60%, Si-15%, Fe-25%)</td><td>855 MT</td></tr><tr><td>Aluminum scrap</td><td>250 MT</td></tr></table>		Import Item		Description	Quantity	Manganese ore (Mn 48%)	1175 MT	Silico Manganese (Mn-60%, Si-15%, Fe-25%)	855 MT	Aluminum scrap	250 MT
Export Product																			
Description	Quantity																		
Medium Carbon Ferro Manganese (Mn 75-80%) (By Alumino Thermic process)	1250 MT																		
Import Item																			
Description	Quantity																		
Manganese ore (Mn 48%)	1175 MT																		
Silico Manganese (Mn-60%, Si-15%, Fe-25%)	855 MT																		
Aluminum scrap	250 MT																		
R/A may take suitable consequential action accordingly.																			

9

Case No.:13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved
HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date:

Decision : NC decided to ratify the adhoc norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 06/06/2013 as under:-

Export Product		Import Item	
Description	Quantity	Description	Quantity
Medium Carbon Ferro Manganese (Mn 75-80%) by Alumino Thermic Process	2000 MT	Manganese ore (Mn 48%)	1880 MT
		Silico Manganese (Mn-60%, Si-15%, Fe-25%)	1368 MT
		Aluminum scrap	400 MT

R/A may take suitable consequential action accordingly.

10

Case No.: 14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved																
HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date:																
Decision : NC decided to ratify the adhoc norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 06/06/2013. (Copy enclosed)																			
<table><tr><th colspan="2">Export Product</th><th colspan="2">Import Item</th></tr><tr><th>Description</th><th>Quantity</th><th>Description</th><th>Quantity</th></tr><tr><td rowspan="3">Low Carbon Silico Manganese (Mn 50-55%, Si 27-30%, Fe 18-20%) by Alumino Thermic Process</td><td rowspan="3">900 MT</td><td>Manganese ore (Mn 48%)</td><td>900 MT</td></tr><tr><td>Ferro Silicon (Si 65-75%)</td><td>386 MT</td></tr><tr><td>Aluminum scrap</td><td>250 MT</td></tr></table>				Export Product		Import Item		Description	Quantity	Description	Quantity	Low Carbon Silico Manganese (Mn 50-55%, Si 27-30%, Fe 18-20%) by Alumino Thermic Process	900 MT	Manganese ore (Mn 48%)	900 MT	Ferro Silicon (Si 65-75%)	386 MT	Aluminum scrap	250 MT
Export Product		Import Item																	
Description	Quantity	Description	Quantity																
Low Carbon Silico Manganese (Mn 50-55%, Si 27-30%, Fe 18-20%) by Alumino Thermic Process	900 MT	Manganese ore (Mn 48%)	900 MT																
		Ferro Silicon (Si 65-75%)	386 MT																
		Aluminum scrap	250 MT																
R/A may take suitable consequential action accordingly.																			

11	Case No.: 1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date: 02.07.2013
Decision : The committee observed that comments of C&PC is awaited hence NC decided to send a remainder to C&PC . The case stands deferred and to be				

relisted on **02.07.2013**.

12	Case No.: 7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date: 02.07.2013
	Decision : NC observed that information called from the firm is still awaited and hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 02.07.2013.			

13	Case No.: 3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date: 02.07.2013
	Decision : NC observed that information called from the firm is still awaited and hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 02.07.2013.			

14	Case No.: 5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date: 02.07.2013
	Decision : The committee observed that comments of DIT is awaited hence NC decided to send a remainder to DIT . The case stands deferred and to be relisted on 02.07.2013 .			

15	Case No.: 12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date: 02.07.2013
	Decision : The committee observed that comments of DIT is awaited hence NC decided to send a remainder to DIT . The case stands deferred and to be relisted on 02.07.2013 .			

16	Case No.: 1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date: 02.07.2013

Decision : NC observed that reply of the firm is still awaited despite reminders hence decided to send a final reminder to firm to expedite reply. The case stands deferred and to be re-listed on 02.07.2013.

17	Case No.: 19/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved
	HQ File :01/81/050/00086/AM13/	RLA File :13/24/040/00049/AM12/	Lic.No/Date:1310038902 23.02.2012	Defer Date:
	Decision : NC decided to ratify the adhoc norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/17 dated 13/06/2013 as under:- - Quantities of import items at Sl. No 1, 3, 5 & 7 viz. Alumimium Ingots may be allowed as applied for i.e. 15000 Kgs., 22380.5 Kgs.,18028.8 Kgs.& 10800Kgs. respectively on net to net basis. - Quantities of import items No. 2, 4, 6 & 8 viz. XLPE Compound may be allowed as applied for i.e. 5784 Kgs., 8629.9 Kgs.,6323.6 Kgs.&9000Kgs. respectively on net to net basis. R/A may take suitable consequential action accordingly.			

18	Case No.: 24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date: 02.07.2013
	Decision : The committee observed that comments of C&PC is awaited hence NC decided to send a remainder to C&PC . The case stands deferred and to be relisted on 02.07.2013.			

19	Case No.: 7/1/81-ALC2/2012	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Withdraw
	HQ File :01/81/050/00536/AM12/	RLA File :05/24/040/00443/AM12/	Lic.No/Date:0510319832 12.03.2012	Defer Date:
	Decision : NC observed the case was earlier decided by NC meeting held on 25.09.2012 and decided to withdraw the case.			

20	Case No.: 23/5/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00090/AM13/	RLA File :05/23/040/00511/AM12/	Lic.No/Date:0510321078 27.03.2012	Defer Date: 02.07.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 02.07.2013.			

21	Case No.:16/5/81-ALC2/2012	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved
	HQ File :01/81/050/00083/AM13/	RLA File :05/23/040/00537/AM12/	Lic.No/Date:0510321468 30.03.2012	Defer Date:
Decision : NC decided to ratify the adhoc norms of above AA as per written comments of DHI vide U.O. no. 3(134)/2012/TSW(B)/118 dated 06.06.2013 as under:- 1. Import item No. 3 (Thread Protectors) may be allowed as per policy for packaging material. 2. Rest of the Import Items may be allowed as per existing SION C-391. R/A may take suitable consequential action accordingly.				

22	Case No.:20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date: 02.07.2013
Decision : The NC decided to call for information from firm as per written comments of DIT vide U.O. no. W-27(22)/2013-IPHW dated 06/05/2013. The case stands deferred and to be relisted on 02.07.2013.				

23	Case No.:2/9/81-ALC2/2012	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved
	HQ File :01/81/050/00171/AM13/	RLA File :05/23/040/00022/AM13/	Lic.No/Date:0510323888 03.05.2012	Defer Date:
Decision : NC decided to ratify the adhoc norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/23 dated 13/06/2013 as under:- 1. Total net weight of export product may be specified as 87 MT @ 5.8Kgs./sq.mtrs. 2. Words “Thickness 0.50 MM” may be suffixed the description of import item at Sl. No. 1 and its quantity may be allowed as 41715 Kgs. inclusive of 3 % wastage. 3. Words “HDPE” may be deleted from the description of import item at Sl. No. 2 and its quantity may be allowed as 42021 Kgs. inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 3 may be allowed as 2205 Kgs. inclusive of 5 % wastage. 5. “UOM” of import item at Sl. No. 4 may be corrected as “Sq.Meters”. 6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 15750 Sq. mtrs. inclusive of 5 % wastage R/A may take suitable consequential action accordingly.				

24	Case No.: 16/9/81-ALC2/2012	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00185/AM13/	RLA File :06/24/040/00009/AM13/	Lic.No/Date:0610027209 22.05.2012	Defer Date:
	Decision : The committee observed that MOS comments received, quality control order does not permit import of waste therefore case to be processed on file for a policy decision.			

25

Case No.: 18/9/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved												
HQ File :01/81/050/00187/AM13/	RLA File :05/23/040/00072/AM13/	Lic.No/Date:0510327287 14.06.2012	Defer Date:												
Decision : NC decided to ratify the adhoc norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 06/06/2013 as under:-															
<table><tr><th colspan="2">Export Product</th><th colspan="2">Import Item</th></tr><tr><th>Description</th><th>Quantity</th><th>Description</th><th>Quantity</th></tr><tr><td>Ferro Titanium (Ti 70-72%) by Alumino Thermic Process</td><td>54 MT</td><td>Titanium Turning Scrap (containing 90-99% Ti)</td><td>41.0 MT</td></tr></table>				Export Product		Import Item		Description	Quantity	Description	Quantity	Ferro Titanium (Ti 70-72%) by Alumino Thermic Process	54 MT	Titanium Turning Scrap (containing 90-99% Ti)	41.0 MT
Export Product		Import Item													
Description	Quantity	Description	Quantity												
Ferro Titanium (Ti 70-72%) by Alumino Thermic Process	54 MT	Titanium Turning Scrap (containing 90-99% Ti)	41.0 MT												
R/A may take suitable consequential action accordingly.															

26	Case No.: 9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date: 02.07.2013
	Decision : NC observed that information called from the firm is still awaited and hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 02.07.2013.			

27	Case No.: 24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date: 02.07.2013
	Decision : The NC decided to call for information from firm as per written comments of MOS vide U.O. no. 2(15)/2011-TW dated 02/05/2013 as under:-			

1. Thickness (0.5 MM to 2.00 MM) wise width of the Cold Rolled Stainless Steel coils of Grade 304/304L to be imported.
2. Thickness (0.01 MM to 1.60 MM) wise width of the Cold Rolled Stainless Steel Strips of Grade 304/304L to be exported.
3. Justification of separate description for import and export item i.e “ Coils” and “Strips”
4. Justification for import of Cold Rolled Sheets/Coils and stage wise wastages in support of overall wastage of 12%. It may be noted that SION C-526 allows wastage of only 7.5% for production of Cold Rolled Stainless Steel (CRSS) flat products from Hot Rolled Stainless Steel (HRSS) flat products. Therefore, wastage 12% for production of CRDD flat product itself, which is not a common practice, needs specific technical justification.

The case stands deferred and to be relisted on **02.07.2013**.

28	Case No.: 7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date: 02.07.2013
	Decision : The committee observed that comments of C&PC is awaited hence NC decided to send a remainder to C&PC . The case stands deferred and to be relisted on 02.07.2013 .			

29	Case No.: 27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date: 02.07.2013
	Decision : NC observed that reply of the firm is still awaited despite reminders hence decided to send a final reminder to firm to expedite reply. The case stands deferred and to be re-listed on 02.07.2013.			

30	Case No.: 10/12/81-ALC2/2012	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved
	HQ File :01/81/050/00241/AM13/	RLA File :04/24/040/00084/AM13/	Lic.No/Date:0410138485 30.07.2012	Defer Date:
	Decision : The NC decided to ratify the adhoc norms of above AA as per written comments of MSME vide U.O. no. 30(234)2011-ME dated 27/05/2013 as under:- The import of stainless steel circles of relevant sizes may be recommended in numbers on Net-to-net basis i.e. total 46660 nos. The duty free weight may therefore be considered with 6% wastage as 49.28x1.06 Kg, which arrives as 52.23 MT. R/A may take suitable consequential action accordingly.			

31	Case No.: 5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:4/81-ALC2/2013	Status: Deffered and Re-
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		21.05.2013	indexed
HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date: 02.07.2013
Decision : The NC decided to call for information from firm as per written comments of DIPP vide U.O. no. 12/2/2013-TSW/31 dated 13/06/2013 as under:- 1. Breakup of 3LPP Coating thicknesses and calculations for the requirement of coating materials namely Polypropylene, Adhesive and FBE for these coating thicknesses. 2. Basis for calculation of quantity of import item at Sl. No. 1. 3. Use of import item at Sl. No. 3 namely, Sinter Powder in the export products. The case stands deferred and to be relisted on 02.07.2013.			

32	Case No.:9/18/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00365/AM13/	RLA File :07/24/040/00262/AM13/	Lic.No/Date:0710090999 27.09.2012	Defer Date: 02.07.2013
	Decision : NC observed that the reply of the firm is not complete as per D/L issued. Firm to be asked to give proper reply to D/L of MSME. The case stands deferred and to be relisted on 02.07.2013 .			

33	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date: 02.07.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to deffered the case for 02.07.2013.			

34	Case No.:14/21/81-ALC2/2012	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved
	HQ File :01/81/050/00392/AM13/	RLA File :04/24/040/00057/AM13/	Lic.No/Date:0410140599 19.10.2012	Defer Date:
	Decision : NC decided to ratify the adhoc norms as per earlier AA No. 0410136015 dated 01.05.2012 ratified during NC meeting dated 25.09.2012 as per written comments of MSME vide U.O. No. 30(282)2011-ME dated 10/05/2013. R/A may take suitable consequential action accordingly.			

35	Case No.:9/21/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
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HQ File :01/81/050/00387/AM13/	RLA File :13/24/040/00037/AM13/	Lic.No/Date:1310041438 30.10.2012	Defer Date: 02.07.2013
Decision : The NC decided to call for information from firm as per written comments of DIPP vide U.O. no. 12/2/2013-TSW/35 dated 13/06/2013 as under:- 1. Voltage rating of cable. 2. Net weight per KM of Cable. 3. Material balancing viz. net content of each imported and indigenous input per KM of export product. 4. Wastage claimed on each import item, if any. The case stands deferred and to be relisted on 02.07.2013.			

36	Case No.:4/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Closed
	HQ File :01/81/050/00382/AM13/	RLA File :03/95/040/00418/AM13/	Lic.No/Date:0310714097 01.11.2012	Defer Date:
	Decision : NC presumed that licence is issued on repeat basis & ratification is not required as despite reminder, RA has not forwarded hardcopy of application NC decided to close the case.			

37	Case No.:6/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Closed
	HQ File :01/81/050/00384/AM13/	RLA File :03/95/040/00419/AM13/	Lic.No/Date:0310714087 01.11.2012	Defer Date:
	Decision : NC presumed that licence is issued on repeat basis & ratification is not required as despite reminder, RA has not forwarded hardcopy of application NC decided to close the case.			

38	Case No.:7/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Closed
	HQ File :01/81/050/00385/AM13/	RLA File :03/95/040/00420/AM13/	Lic.No/Date:0310714088 01.11.2012	Defer Date:
	Decision : NC presumed that licence is issued on repeat basis & ratification is not required as despite reminder, RA has not forwarded hardcopy of application NC decided to close the case.			

39	Case No.:12/21/81-ALC2/2012	Party Name:RAHUL GRAPHITES LTD.,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM13/	RLA File :03/95/040/00472/AM13/	Lic.No/Date:0310714083	Defer Date: 02.07.2013

01.11.2012

Decision : : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 02.07.2013.

40	Case No.:1/18/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Closed
	HQ File :01/81/050/00357/AM13/	RLA File :08/24/040/00243/AM13/	Lic.No/Date:0810116348 19.11.2012	Defer Date:
	Decision : NC presumed that licence is issued on repeat basis & ratification is not required as despite reminder, RA has not forwarded hardcopy of application NC decided to close the case.			

41	Case No.:2/18/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Closed
	HQ File :01/81/050/00358/AM13/	RLA File :08/24/040/00217/AM13/	Lic.No/Date:0810116349 19.11.2012	Defer Date:
	Decision : NC presumed that licence is issued on repeat basis & ratification is not required as despite reminder, RA has not forwarded hardcopy of application and decided to close the case.			

42	Case No.:1/21/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00379/AM13/	RLA File :29/21/040/00006/AM13/	Lic.No/Date:2910019168 26.11.2012	Defer Date: 02.07.2013
	Decision : : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 02.07.2013.			

43	Case No.:2/21/81-ALC2/2012	Party Name:SEIKO-MARAICA ELECTRICAL MFG (INDIA) PVT LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00380/AM13/	RLA File :04/24/040/00183/AM13/	Lic.No/Date:0410141371 29.11.2012	Defer Date: 02.07.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIT. The case stands deferred and to be relisted on 02.07.2013 .			

44	Case No.:5/21/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Closed
	HQ File :01/81/050/00383/AM13/	RLA File :03/95/040/00676/AM13/	Lic.No/Date:0310716192 03.12.2012	Defer Date:

Decision : NC presumed that licence is issued on repeat basis & ratification is not required as despite reminder, RA has not forwarded hardcopy of application NC decided to close the case.

45	Case No.: 15/21/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Closed
	HQ File :01/81/050/00393/AM13/	RLA File :34/24/040/00222/AM13/	Lic.No/Date:3410035748 28.12.2012	Defer Date:
	Decision : NC presumed that licence is issued on repeat basis & ratification is not required as despite reminder, RA has not forwarded hardcopy of application NC decided to close the case.			

46	Case No.: 16/21/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00394/AM13/	RLA File :05/23/040/00398/AM13/	Lic.No/Date:0510342444 03.01.2013	Defer Date: 02.07.2013
	Decision : : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 02.07.2013.			

47	Case No.: 17/21/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Closed
	HQ File :01/81/050/00395/AM13/	RLA File :08/24/040/00296/AM13/	Lic.No/Date:0810117396 07.01.2013	Defer Date:
	Decision : NC presumed that licence is issued on repeat basis & ratification is not required as despite reminder, RA has not forwarded hardcopy of application NC decided to close the case.			

48	Case No.: 19/21/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00397/AM13/	RLA File :07/24/040/00415/AM13/	Lic.No/Date:0710092967 08.01.2013	Defer Date: 02.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.			

49	Case No.: 2/1/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00492/AM13/	RLA File :22/24/040/00060/AM13/	Lic.No/Date:2210013565 21.01.2013	Defer Date: 02.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for			

forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.

50	Case No.:1/24/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Closed
	HQ File :01/81/050/00451/AM13/	RLA File :08/24/040/00350/AM13/	Lic.No/Date:0810118295 11.02.2013	Defer Date:
	Decision : NC presumed that licence is issued on repeat basis & ratification is not required as despite reminder, RA has not forwarded hardcopy of application NC decided to close the case.			

51	Case No.:2/4/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00057/AM14/	RLA File :07/24/040/00488/AM13/	Lic.No/Date:0710093897 22.02.2013	Defer Date: 02.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.			

52	Case No.:36/4/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00091/AM14/	RLA File :09/24/040/00560/AM13/	Lic.No/Date:0910055175 25.02.2013	Defer Date: 02.07.2013
	Decision : The NC decided to call for information from firm as per written comments of DIPP vide U.O. no. 12/2/2013-TSW/52 dated 13/06/2013 as under:- 1. Voltage rating of cable. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be relisted on 02.07.2013.			

53	Case No.:11/4/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00066/AM14/	RLA File :03/94/040/01019/AM13/	Lic.No/Date:0310726879 05.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC. The case stands deferred and to be relisted on 02.07.2013 .			

54	Case No.:1/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00056/AM14/	RLA File :34/24/040/00283/AM13/	Lic.No/Date:3410036328 06.03.2013	Defer Date: 02.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.			

55	Case No.:3/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00058/AM14/	RLA File :34/24/040/00280/AM13/	Lic.No/Date:3410036327 06.03.2013	Defer Date: 02.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.			

56	Case No.:4/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00059/AM14/	RLA File :03/95/040/00684/AM13/	Lic.No/Date:0310727315 07.03.2013	Defer Date: 02.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.			

57	Case No.:24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT. The case stands deferred and to be relisted on 02.07.2013 .			

58	Case No.:23/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00078/AM14/	RLA File :03/94/040/01065/AM13/	Lic.No/Date:0310728194 14.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on 02.07.2013 .			

59	Case No.:25/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
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HQ File :01/81/050/00080/AM14/	RLA File :03/94/040/01063/AM13/	Lic.No/Date:0310728198 14.03.2013	Defer Date: 02.07.2013
Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.			

60	Case No.:40/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00095/AM14/	RLA File :34/24/040/00294/AM13/	Lic.No/Date:3410036412 14.03.2013	Defer Date: 02.07.2013
	Decision : The NC decided to call for information from firm as per written comments of DIPP vide U.O. no. 12/2/2013-TSW/60 dated 13/06/2013 as under:- 1. Details of manufacturing operations on import item. 2. Difference in export and import items 3. Net weight of other inputs in export products, imported or indigenous, if any. The case stands deferred and to be relisted on 02.07.2013.			

61	Case No.:6/4/81-ALC2/2013	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Approved
	HQ File :01/81/050/00061/AM14/	RLA File :03/94/040/01071/AM13/	Lic.No/Date:0310728290 15.03.2013	Defer Date:
	Decision : NC decided to ratify the adhoc norms of above AA by taking clue from SIONs C-1184, C-1185, C1189 & C-1890 and as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/61 dated 13/06/2013 as under:- 1. Quantity of import item may be allowed as applied for i.e. 32025 Kgs. inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

62	Case No.:29/4/81-ALC2/2013	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00084/AM14/	RLA File :07/24/040/00339/AM13/	Lic.No/Date:0710094308 15.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC. The case stands deferred and to be relisted on 02.07.2013 .			

63	Case No.: 41/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00096/AM14/	RLA File :34/24/040/00305/AM13/	Lic.No/Date:3410036426 15.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013.			

64	Case No.: 42/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00097/AM14/	RLA File :34/24/040/00296/AM13/	Lic.No/Date:3410036417 15.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013.			

65	Case No.: 43/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00098/AM14/	RLA File :34/24/040/00306/AM13/	Lic.No/Date:3410036427 15.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013.			

66	Case No.: 9/4/81-ALC2/2013	Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00064/AM14/	RLA File :03/94/040/01089/AM13/	Lic.No/Date:0310728675 19.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013.			

67	Case No.: 10/4/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00065/AM14/	RLA File :03/94/040/01112/AM13/	Lic.No/Date:0310728680 19.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC. The case stands deferred and to be relisted on 02.07.2013.			

68	Case No.: 14/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00069/AM14/	RLA File :03/95/040/01013/AM13/	Lic.No/Date:0310728786 19.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013 .			

69	Case No.: 17/4/81-ALC2/2013	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00072/AM14/	RLA File :03/95/040/01007/AM13/	Lic.No/Date:0310728778 19.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013 .			

70	Case No.: 33/4/81-ALC2/2013	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved
	HQ File :01/81/050/00088/AM14/	RLA File :05/23/040/00529/AM13/	Lic.No/Date:0510349899 21.03.2013	Defer Date:
	Decision : NC decided to ratify the case on the basis of GN-4 on Net-to-net basis. R/A may take suitable consequential action accordingly.			

71	Case No.: 44/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013 .			

72	Case No.: 26/4/81-ALC2/2013	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00081/AM14/	RLA File :10/24/040/00092/AM13/	Lic.No/Date:1010052948 22.03.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT. The case stands deferred and to be relisted on 02.07.2013 .			

73	Case No.:1/1/81-ALC2/2013	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00001/AM14/	RLA File :05/24/040/00485/AM13/	Lic.No/Date:0510350242 25.03.2013	Defer Date: 02.07.2013
	Decision : The NC decided to call for information from firm on the recommendation of DIPP as under:- 1. Sl No. 3, 4, 5 & 11 of SDF export product wise. The case stands deferred and to be relisted on 02.07.2013 .			

74	Case No.:7/4/81-ALC2/2013	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Approved
	HQ File :01/81/050/00062/AM14/	RLA File :03/94/040/00959/AM13/	Lic.No/Date:0310729624 26.03.2013	Defer Date:
	Decision : NC decided to ratify the adhoc norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/74 dated 13/06/2013 as under:- Quantity of import item namely Copper scrap may be allowed as applied for i.e. 25500Kgs.inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

75	Case No.:18/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00073/AM14/	RLA File :03/95/040/01054/AM13/	Lic.No/Date:0310729610 26.03.2013	Defer Date: 02.07.2013
	Decision : The NC decided to call for information from firm as per written comments of DIPP vide U.O. no. 12/2/2013-TSW/75 dated 13/06/2013 as under:- 1. Information in respect of Sl. No. 5, 11 of Standard Deficiency Format.-export product wise. 2. Basis/detailed calculations for the quantities of import items. 3. Blank sizes for each export product supported by the finished size of the export product (Sizes of export products appears to be more than the diameter of Copper rod). The case stands deferred and to be relisted on 02.07.2013 .			

76	Case No.:19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT.	Meet No/Date:4/81-ALC2/2013	Status:Deffered and
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	LTD.	21.05.2013	Re-indexed
HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date: 02.07.2013
Decision : The NC decided to call for information from firm as per written comments of DIPP vide U.O. no. 12/2/2013-TSW/76 dated 13/06/2013 as under:- 1. Information in respect of Sl. No. 5, 11 of Standard Deficiency Format.-export product wise. 2. Basis/detailed calculations for the quantities of import items. 3. Blank sizes for each export product supported by the finished size of the export product (Sizes of export products appears to be more than the diameter of Copper rod). The case stands deferred and to be relisted on 02.07.2013.			

77	Case No.:20/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00075/AM14/	RLA File :03/95/040/01045/AM13/	Lic.No/Date:0310729568 26.03.2013	Defer Date: 02.07.2013
	Decision : The NC decided to call for information from firm as per written comments of DIPP vide U.O. no. 12/2/2013-TSW/77 dated 13/06/2013 as under:- 1. Information in respect of Sl. No. 5, 11 of Standard Deficiency Format. 2. Basis/detailed calculations for the quantities of import item. 3. Blank size supported by the finished size of the export product. The case stands deferred and to be relisted on 02.07.2013.			

78	Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date: 02.07.2013
	Decision : The NC decided to call for information from firm as per written comments of DIPP vide U.O. no. 12/2/2013-TSW/77 dated 13/06/2013 as under:- 1. Information in respect of Sl. No. 5, 11 of Standard Deficiency Format. 2. Basis/detailed calculations for the quantities of import items. 3. Blank sizes for each export product supported by the finished size of the export product. The case stands deferred and to be relisted on 02.07.2013.			

79	Case No.:27/4/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00082/AM14/	RLA File :07/24/040/00513/AM13/	Lic.No/Date:0710094520 27.03.2013	Defer Date: 02.07.2013
Decision : The NC decided to call for information from firm as per written comments of MSME vide U.O. no. 30(36)2013-ME dated 07/06/2013 as under:- 1. Size and complete specification of Export as well as import product, showing Difference between Export and import product. 2. Process of manufacturing and stepwise wastage there in. 3. Wastage justification. 4. Difference between export product no 2 and 3. The case stands deferred and to be relisted on 02.07.2013.				

80	Case No.:30/4/81-ALC2/2013	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00085/AM14/	RLA File :07/24/040/00445/AM13/	Lic.No/Date:0710094518 27.03.2013	Defer Date:
Decision : The NC decided to call for information from firm as per written comments of MSME vide U.O. no. 30(33)/13-ME dated 03/06/2013as under:- 1. Complete Chemical Composition of the export product percentage of all elements including lead there in. 2. Copy of the permission to process hazardous/polluted scrap from MOEF. 3. Wastage justification indicating stage wise wastage in process flow chart. 4. Complete Chemical Composition of the imported ingots indicating % of lead there in and process of manufacturing. The case stands deferred and to be relisted on 02.07.2013.				

81	Case No.:8/4/81-ALC2/2013	Party Name:MANASH KUMAR PAUL	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00063/AM14/	RLA File :02/24/040/00208/AM13/	Lic.No/Date:0210188124 28.03.2013	Defer Date: 02.07.2013
Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 02.07.2013 .				

82	Case No.:32/4/81-ALC2/2013	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00087/AM14/	RLA File :11/24/040/00028/AM13/	Lic.No/Date:1110027431 28.03.2013	Defer Date: 02.07.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on				

02.07.2013.

83	Case No.:16/4/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00071/AM14/	RLA File :03/95/040/00857/AM13/	Lic.No/Date:0310730060 02.04.2013	Defer Date: 02.07.2013
	Decision : The NC decided to call for information from firm as per written comments of DIPP vide U.O. no. 12/2/2013-TSW/83 dated 13/06/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 02.07.2013.			

84	Case No.:31/4/81-ALC2/2013	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00086/AM14/	RLA File :07/24/040/00493/AM13/	Lic.No/Date:0710094600 02.04.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MOEF & MSME(chemical div.). The case stands deferred and to be relisted on 02.07.2013 .			

85	Case No.:15/4/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00070/AM14/	RLA File :03/95/040/01057/AM13/	Lic.No/Date:0310730285 03.04.2013	Defer Date: 02.07.2013
	Decision : The NC decided to call for information from firm as per written comments of DIPP vide U.O. no. 12/2/2013-TSW/85 dated 13/06/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form			

The case stands deferred and to be relisted on **02.07.2013**.

86	Case No.: 13/4/81-ALC2/2013	Party Name:R.K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00068/AM14/	RLA File :04/24/040/00293/AM13/	Lic.No/Date:0410144677 04.04.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013 .			

87	Case No.: 28/4/81-ALC2/2013	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00083/AM14/	RLA File :05/23/040/00536/AM13/	Lic.No/Date:0510350889 08.04.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013 .			

88	Case No.: 39/4/81-ALC2/2013	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Approved
	HQ File :01/81/050/00094/AM14/	RLA File :56/24/040/00013/AM13/	Lic.No/Date:5610001979 08.04.2013	Defer Date:
	Decision : NC decided to ratify the adhoc norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/88 dated 13/06/2013 as under:- (i) Words “containing Copper: 94 % and Tin 6%” may be suffixed with the description of export product (ii) Taking clue from SION C-1168, quantities of import items at Sl. No. 1 & 2 may be allowed as under: 1. Copper Ingots/Cathode: 1.05 Kgs/Kg. content in the export product or Copper scrap: 1.075Kgs./Kg. content in the export product 2. Tin Ingots: 1.05 Kgs/Kg. content in the export product or Tin scrap: 1.075Kgs./Kg. content in the export product R/A may take suitable consequential action accordingly.			

89	Case No.: 34/4/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2013	Status: Case Added
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			21.05.2013	
	HQ File :01/81/050/00089/AM14/	RLA File :10/24/040/00100/AM13/	Lic.No/Date:1010053137 09.04.2013	Defer Date: 02.07.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIT. The case stands deferred and to be relisted on 02.07.2013 .				

90	Case No.: 35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC. The case stands deferred and to be relisted on 02.07.2013 .			

91	Case No.: 37/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00092/AM14/	RLA File :07/24/040/00525/AM13/	Lic.No/Date:0710094712 09.04.2013	Defer Date: 02.07.2013
	Decision : : NC observed that application of the firm has been received and being forwarded to C&PC. The case stands deferred and to be relisted on 02.07.2013 .			

92	Case No.: 38/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00093/AM14/	RLA File :07/24/040/00524/AM13/	Lic.No/Date:0710094711 09.04.2013	Defer Date: 02.07.2013
	Decision : : NC observed that application of the firm has been received and being forwarded to C&PC. The case stands deferred and to be relisted on 02.07.2013 .			

93	Case No.: 12/4/81-ALC2/2013	Party Name:PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added
	HQ File :01/81/050/00067/AM14/	RLA File :04/24/040/00257/AM13/	Lic.No/Date:0410145200 16.04.2013	Defer Date: 02.07.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013 .			

94	Case No.: 22/4/81-ALC2/2013	Party Name:PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status: Case Added

HQ File :01/81/050/00077/AM14/	RLA File :04/24/040/00259/AM13/	Lic.No/Date:0410145199 16.04.2013	Defer Date: 02.07.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 02.07.2013 .			

95	Case No.:5/4/81-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00060/AM14/	RLA File :04/24/040/00014/AM14/	Lic.No/Date:0410145237 17.04.2013	Defer Date: 02.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.			

96	Case No.:45/4/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00100/AM14/	RLA File :07/24/040/00030/AM14/	Lic.No/Date:0710095328 10.05.2013	Defer Date: 02.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.			

97	Case No.:46/4/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00101/AM14/	RLA File :08/24/040/00059/AM14/	Lic.No/Date:0810120997 10.05.2013	Defer Date: 02.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.			

98	Case No.:47/4/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:4/81-ALC2/2013 21.05.2013	Status:Case Added
	HQ File :01/81/050/00102/AM14/	RLA File :13/24/040/00002/AM14/	Lic.No/Date:1310042987 13.05.2013	Defer Date: 02.07.2013
	Decision : The Committee observed that the hardcopy of application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.07.2013.			

Offline cases of 21.05.2013

Sl. No. 51

CASE NO. AR- 53

M/s. Lietner Shriram Manufacturing Limited

Meeting No. 04/81	F.No.01/81/050/0488/AM10/DES-II	
Dated:21.05.2013	Advance Licence No. 0410110189 dated 15.12.2009	
	RLA's F.No.04/24/040/00236/AM10	

Decision: The committee observed that comments of C&PC is awaited hence NC decided to send a reminder to C&PC . The case stands deferred and to be relisted on 02.07.2013.

Sl No. 52

CASE NO. –AR-01	M/s Mercury Industries Ltd.
Meeting No. 04/81	F.No.01/81/50/202/AM12/DES-II
Dated:21.05.2013	Advance licence No. 0610022807 dtd 12.07.2011

Decision: The case was discussed in NC it was decided that the case be examined on file(similar to case at Sl. No. 24) as case relates to import of waste in terms of QC order.

Sl No. 53

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 04/81	F.No.01/81/50/1642/AM04/DES-II
Dated:21.05.2013	Advance Licence No. 3410009867 dated 04.03.2004

Decision: NC observed the reply has been received from firm & already forwarded to DHI. Reminder to be issued to DHI by enclosing a copy of reply. The case stands deferred and to be relisted on 02.07.2013.

Sl No. 54

CASE NO. AR- 65	M/s. Ratnesh Metal Industry Pvt. Ltd.
Meeting No. 04/81	F.No.01/81/50/374/AM11/DES-II
Dated:21.05.2013	Advance Licence No. 0810085115 dated 21.12.2009

Decision: NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 02.07.2013.

Sl No. 55

CASE NO. AR- 68	M/s. Narayan Powertech (P) Ltd.
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Meeting No. 04/81	F.No.01/81/50/971/AM07/DES-II
Dated:21.05.2013	Advance Licence No. 3410017503 dated 28.11.2006

Decision: NC observed the reply has been received from firm & already forwarded to DHI. Reminder to be issued DHI by enclosing a copy of reply. The case stands deferred and to be relisted on 02.07.2013.

Sl No.56

CASE NO. AR- 69	M/s. Narayan Powertech (P) Ltd.
Meeting No. 04/81	F.No.01/81/50/1582/AM06/DES-II
Dated:21.05.2013	Advance Licence No. 3410015668 dated 29.12.2005

Decision: : NC observed the reply has been received from firm & already forwarded to DHI. Reminder to be issued DHI by enclosing a copy of reply. The case stands deferred and to be relisted on 02.07.2013.

Sl No. 57

CASE NO. AR- 70	M/s. Narayan Powertech (P) Ltd.
Meeting No. 04/81	F.No.01/81/50/78/AM07/DES-II
Dated:21.05.2013	Advance Licence No. 3410015923 dated 24.4.2006

Decision: : NC observed the reply has been received from firm & already forwarded to DHI. Reminder to be issued DHI by enclosing a copy of reply. The case stands deferred and to be relisted on 02.07.2013.

Sl No. 58

CASE NO. AR- 71	M/s. Minox metal (P) Ltd, Bangalore
Meeting No. 04/81	F.No.01/81/50/432/AM10/DES-II
Dated:21.05.2013	Advance Licence No. 0710069470 dated 19.01.2010

Decision : NC decided to ratify the adhoc norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2006-TW dated 23/05/2013. (Copy enclosed)

R/A may take suitable consequential action accordingly.

Sl. No.59

CASE NO. AR-77	M/s Emerson Process management (India) P. Ltd
Meeting No. 04/81	F. No. 01/81/50/228/AM10

Dated:21.05.2013	Advance Licence No. 0310446118,0310423017,0310464168
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Decision : NC observed that information called from the firm is still awaited and hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 02.07.2013

Sl No. 60

CASE NO. AR-85	M/s Oil Country Tubular Ltd.
Meeting No. 04/81	F.No. 01/81/50/774/AM08/DES-II
Dated:21.05.2013	Advance Licence Nos. i. 0910030460 dtd 06.06.2007 ii. 0910030628 dated 21.06.2007 iii. 0910030867 dtd 12.7.2007

Decision : The NC decided to call the following information from firm as per written comments of DHI vide U.O. No. 3(27)/2013/TSW(B)/87 dated 02.05.2013.

“Considering the higher wastage form the Solid bar, the applicant has not given any specific cost comparison or technical justification meriting the use of Solid bar in place of seamless tube.”

The case stands deferred and to be re-listed on 02.07.2013

Sl No. 61

CASE NO. AR-86	M/s Vijai Electrical Ltd.
Meeting No. 04/81	F.No. 01/81/50/196/AM12/DES-II
Dated:21.05.2013	Advance Licence No. 0910047301 dated 24.6.2011

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 02.07.2013.

Sl No. 62

CASE NO. AR-90	M/s A-1 Fence Products Co. Pvt. Ltd.
Meeting No. 04/81	F.No. 01/80/162/15/AM08/DES-II
Dated:21.05.2013	Advance Licence No. 0310420517 dated 22.02.2007

Decision : NC observed that information called from the firm is still awaited and hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 02.07.2013.

PART – C – DEFERRED

Sl No. 1

CASE NO. C- 14	M/s. Honeywell Electrical Devices and Systems India Ltd.
Meeting No. 04/81	F.No.01/81/162/0007/AM'12/DES-II

Dated:21.05.2013	Request for modification in wastage norms in r/o M/s. Honeywell Electrical Devices and Systems India Ltd, an 100% EOU unit.
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Decision : The committee observed that comments of MSME is awaited hence NC decided to send a remainder to MSME. The case stand to be relisted on 02.07.2013.
